

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**STARRED QUESTION NO. 49**  
**ANSWERED ON 23.07.2021**

**SEMI HIGH SPEED RAIL IN KERALA**

49 SHRI JOHN BRITTAS :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the proposal for setting up a Semi High Speed Railway in the State of Kerala is pending with the Ministry of Railways for approval;
- (b) if so, the present status of the approval process; and
- (c) whether delay in the approval process can result in cost overruns?

**ANSWER**

MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

- (a) to (c) A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 49 BY SHRI JOHN BRITTAS ANSWERED IN RAJYA SABHA ON 23.07.2021 REGARDING SEMI HIGH SPEED RAIL IN KERALA

(a) to (c) Project of Semi High Speed Rail from Thiruvananthapuram to Kasargod in Kerala has been identified by Kerala Rail Development Corporation Limited (KRDCL), a Joint Venture company of State Govt. of Kerala (51%) and Ministry of Railways (49%) for development. In-Principle approval (IPA) for taking up pre-investment activities has been conveyed by Ministry of Railways. After survey, KRDCL has submitted Detailed Project Report (DPR) of the Project to the Railway Board, which is under examination. Further, technical details such as alignment plan, particulars of railway land and private land, crossings over existing railway network etc. are being collected from KRDCL to examine the project. Since this project is yet to be sanctioned, the question of cost overrun does not arise, at this stage.

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